

IE THINC SECOND EDITION: OUR CITIES

‘Inequality, climate change to be big urban issues’



On the traffic problem in Bengaluru

MN ANUCHETH: The vehicle population growth in Bengaluru is exponential, whereas the infrastructure to cope with that growth is linear. There is a lack of public transport and not many people use it. One estimate says about 28 per cent of Bengalureans use public transport, whereas, in other cities like Mumbai and Delhi, it's much higher. At least we can reach 50 per cent of people using public transport. There are so many bottlenecks, our road dimensions are not correct and footpaths are inadequate or non-existent. We are not promoting mobility.

What is the fastest, cheapest and greenest mode of transport? Once you start thinking along those lines, the entire focus shifts. Historically, Bengaluru did not have a robust public transport system. BMTC carries about 40-50 lakh people a day. But the problem is that it has the same number of buses in 2024 as it did in 2000, which is 6,400. Public transport didn't keep pace with the requirements of the day. Hence, there has been a tendency to go for private transport. Today, we have the moniker of having the largest number of private vehicles in India. We overtook Delhi in January.

On macro problems with urbanisation in India

NARESH V NARASIMHAN: All the infrastructure that the government can think of when they hear the word development or traffic mitigation is a flyover. The Indian political, administrative, lawmaking and policy systems have been hugely biased towards rural development. Only in



(From left) Udit Misra, Associate Editor, The Indian Express; Jaya Dhindaw, Executive Program Director, Sustainable Cities And Director, WRI India Ross Center; MN Anucheth, Joint Commissioner of Police, Traffic, Bengaluru; Naresh V Narasimhan, Managing Partner, Venkataraman Associates; Nithya Ramesh, Director of Urban Design, JNNU Urban Space Foundation; MV Rajeev Gowda, Vice Chairperson, State Institute For The Transformation of Karnataka; Vivek Mittal, Executive Director, Deloitte India.

the last 20 years have we seen some attention being paid to urban India.

Mumbai has a population of 2.4 crore. Bengaluru has a population of 1.2 crore, about half. But Mumbai has 36 lakh private vehicles while Bengaluru has 1.1 crore private vehicles. I think it's the worst city in the world in terms of people-to-private vehicle ownership ratio, a vast majority of vehicles being two-wheelers. The cars in Bengaluru are about 15 lakh. This is a dystopian output from a cabal consisting of transport planners, consultants, politicians and the bureaucracy. Architects and designers have almost no role to play. I'm not saying architects and designers are the only people required. You probably need behavioural psychologists, economists and maybe poets to imagine beautiful things.

We have to completely abandon the fossil fuel era, models of the central business district (CBD) and living in the suburbs. These are all stupid Western ideas, which were predicated upon the availability of endless petrol, which is going to run out in 15 years. Before that, how are we going to move around? And no, electric vehicles (EV) are not the answer as you will just replace your petrol car with an EV. Traffic congestion won't change.

We've consistently eaten the green belt all around the city. We



MV RAJEEV GOWDA
VICE CHAIRPERSON, SITK

should now make India's outdoors as good as our indoors. Everybody who has access to resources lives in good quality indoors. But the outdoors - public spaces, the quality of our streets, the quality of our attitudes towards garbage - all that also needs to change.

On infrastructure-related issues in cities

NITHYA RAMESH: Our focus is on large infrastructure projects, which are needed to grow our cities. However, there is not enough focus on urban design in most governments and bureaucracies. Urban planning and transport planning are, but urban design is often not recognised. The design of the outdoor space, the space as soon as you step

out of your home - whether it's your footpath, sidewalk, the neighbourhood park or the market where you shop - is not given adequate importance or funding. Cities grow and these places organically sprout because of people's needs, but they're not given priority. If we go to the West, one of the important places they'll take you on the walking tour is their food market. Whereas our food markets are smelly and not nice places to go to.

A large problem is recognising the need for the design of our cities in between buildings and not just streets. The second is looking at smaller infrastructure to improve the quality of life in your neighbourhood. If I have to create a compact community, then I should be able to walk to everything I need in 15 minutes. My

Congress government launched the Shakti Scheme, which opened up government bus travel for women free of cost. Suddenly there's so much demand for public transport that the government is coming up with innovative methods of financing and expanding the bus fleet. As that happens, you will start to see people shifting from using personal vehicles to choosing public transport.

children should be able to go to football class without assistance and my aged parents should be able to walk to the market and buy their fruits. Economic growth and job opportunities need to be supported with a good quality of life which can come through planning and design. By design, it's not just aesthetics, it's also the engineering. Like a market has to be well-lit and ventilated. If it's a fish market, it needs to have drainage so that the water they constantly use doesn't overflow or smell.

On cluster-based planning of cities

VIVEK MITTAL: Cities are engines of economic growth and people come to cities in search of jobs and economic growth. As of now, all

our cities are more focussed on spatial planning. Most cities do not even have the master plan or spatial plans.

But now cities should move around economic planning. This does not necessarily mean more industries. It means creating opportunities for everybody, an informal economy. We have to take all of that into consideration and say, where does my city go in the next 20-30 years? Then all the policies

around my spatial growth and my infrastructure growth can result in long-term growth.

Each city has its own identity and the entire planning should move around that. For example, Bengaluru worked around the IT industry. The city has to move around that - what kind of labour will be there? What kind of jobs will be there? What kind of infrastructure will be there? What kind of support systems will be put in? I think NITI Aayog has already started a pilot project of making economic plans for four cities - Mumbai, Surat, Varanasi and Visakhapatnam. If you see Indian urbanisation, it is not only about tier-one and tier-two cities. We have around 100,000 cities which have one lakh population. For economic development, we have to follow a cluster approach. How do we

give resources to the cluster approach? In most tier-two and tier-three cities, you'll find that the local bodies have one or two technical officials, the rest are all like conservancy workers or class C and class D workers. If I don't build their capacities, how will I make them future cities? The cluster-based approach is important for them.

On the changing definition of urban India

JAYA DHINDAW: Who do you think is responsible for cities, sustainability and progress? We don't have clarity on that. We say India is 30 per cent urban and there's rapid urbanisation. When you're talking about 30 per cent urban, you're only considering a certain administrative boundary. In the last 15 years, over 150 per cent of the growth in most Indian cities has happened outside the municipal boundaries from where you're actually accounting for the urbanised population. When you're talking about rapid urbanisation in terms of numbers,

it's not rapid because city centres within municipal boundaries are actually hollowing out; people are moving outside those boundaries. The growth is happening outside.

According to the World Bank, the socio-economic built dimensions of the

definition of urban for India is around 57 per cent. If you look at just built patterns, it's over 60 per cent already. So the basic definition lies with what is urban. When it comes to traffic, water, sewage, any service, it won't get provisioned for because you're not recognising it as urban. In Bengaluru, when you're building outside the peripheries, 85 per cent of the blue-green infrastructure is encroached by built-up because it's not regularised. Therefore, it just gets built in the wrong areas. Another issue is finance. In the last 10 years, the government has made that a central agenda. But climate action, environmental resource security and air quality are not electoral agenda for anybody still. Cities need something like \$10 billion-\$1 trillion in the next 10 years for infrastructure growth.

EKI POWER TRADING PRIVATE LIMITED
Formerly known as
EKI Three Community Projects Private Limited
Corporate Office: Plot-48, Scheme No. 78, Part-II, Vijay Nagar, Indore-452010 (Madhya Pradesh) India

EKI Power Trading Private Limited (CIN: U35109MP2022PTC063157), a Company registered under Companies Act, 2013, is filing a Petition for revocation of Category-IV Interstate Trading Licence before the Hon'ble Central Electricity Regulatory Commission, New Delhi and a copy of the same is available at <https://www.ekipowertrading.com>. Objections on the above Petition, if any, may be sent to the Secretary, Central Electricity Regulatory Commission, 3rd and 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001.

Balmer Lawrie & Co. Ltd.
(A Government of India Enterprise)
A Miniratna I PSE (Under Ministry of Petroleum and Natural Gas)
Regd. Office: 21, N. S. Road, Kolkata-700001
CIN: L15492WB1924GOI004835; Website: <https://www.balmerlawrie.com>

Notice for Balmer Lawrie Staff Provident Fund Members
The list of inoperative Provident Fund account holders is available on the website of the Company www.balmerlawrie.com. Members to contact the respective Regional HR (RHR) Department for claiming their dues or write to trustfunds@balmerlawrie.com.
RHR East – 033 2222 5623, RHR West – 022 6636 1226
RHR North – 011 4999 7311, RHR South – 044 2594 6540
PF Section – 033 2222 5658

SIMPLEX PROJECTS LIMITED
CIN: L45201WB1990PLC050101
Registered Office: 12/1 Netlie Sengupta Sarani, Kolkata-700 087
Phone : 033-2252-4125, E-mail: info@simplexprojects.com
Website: www.simplexprojects.com

NOTICE OF ANNUAL GENERAL MEETING, REMOTE E-VOTING
Notice is hereby given that the 32nd Annual General Meeting (AGM) of the Company will be held on Tuesday, the 28th January, 2025 at 11.30 A.M. (IST) through Video Conferencing ("VC")/ Other Audio Video Means ("OAVM") to transact the Business as per separate Notice of the AGM. The AGM is being held through VC/OAVM pursuant to the Ministry of Corporate Affairs (MCA) circular dated 5th May, 2020, 8th April 2020, 13th April, 2020 and subsequent circulars issued in this regard, the latest being 9/2024 dated September 19, 2024 (collectively referred as the 'Circulars') without physical presence of members at a common venue.

Members are hereby informed that in accordance with the said Circulars, the Notice of the 32nd AGM along with Annual report had been sent by electronic means/email within 6th January, 2025 to all the Members whose e-mail addresses are registered with the Depository Participant (DP) or the Company/Cameo Corporate Service Limited, (RTA). The documents are also available on the Company's website www.simplexprojects.com.

Members will be able to attend and per participate in the AGM through VC/OAVM only. Instructions for joining the AGM is provided in the Notice of AGM and attendance of the Members at the AGM through VC/OAVM will be counted for the purpose of quorum under Sec 103 of the Companies Act, 2013 (the 'Act').

As per Sec. 108 of the Act, read with rule 20 of Companies (Management and Administration) Rules, 2014 and Reg. 44 of SEBI (Listing Obligations and Disclosure Requirements) regulations, 2015 (LODR) the facility to cast the vote before or at the AGM by e-voting on all the resolution is set forth in the Notice. The details are given below:

- Date and time of commencement of e-voting : 25th January, 2025 at 9:00 AM
- Date and time of end of e-voting : 27th January, 2025 at 5:00 PM
- The cut-off date for determining the eligibility to vote before or at the AGM by electronic means is 21st January, 2025.
- The instructions for e-voting has been sent with the Notice of AGM by email on 6th January, 2025 and the same is also available on the Company's website www.simplexprojects.com.
- Investors who became members of the Company subsequent to dispatch of the Notice/AGM and holds the shares as on cut-off date i.e. 27th December, 2024 are requested to send email to the Company at evoting@nsdl.co.in by mentioning their folio no/DP ID and Client ID to obtain the Login ID and Password for e-voting.
- Shareholders may go through the electronic voting instructions in the Notice of AGM and in case of any queries/issues regarding attending AGM or with e-voting may refer to the Frequently Asked Questions (FAQs) and e-voting Manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdsindia.com.
- Pursuant to the provisions of the Act and SEBI (LODR), the Register of Members and Share transfer books will remain closed from 22nd January, 2025 to 28th January, 2025 (both days inclusive).

For Simplex Projects Limited
Sohini Shukla
(Company Secretary)
ACS: 48409

Date : 07.01.2025
Place : Kolkata

TATA POWER
The Tata Power Company Limited
(Mundra Thermal Power Station - UMPP)
Tunda Vandi Road, Tunda Village, Mundra, Kutch, Gujarat
Reg. Office: Bombay House, 24 Horni Modi Street, Mumbai – 400 001

NOTICE INVITING EXPRESSION OF INTEREST
The Tata Power Company Limited hereby invites Expression of Interest (EOI) from eligible bidders for the following requirement for 4150 MW UMPP Mundra Thermal Power Station:
1. **Services for Annual Operation for Workshop** (Ref.: MTPS25AD82H)
2. **Refurbishment of Hydraulic Actuators for HP & LP bypass and HRH** (Ref.: MTPS25AD808)
3. **Services for Overhauling of Burner and repair of structural work** (Ref.: MTPS25AD793)
For prequalification requirements, tender fee, bid security etc., please visit Tender section of our website (URL: <https://www.tatapower.com/tenders>) and refer detailed Tender Notice for subject tender. Eligible bidders willing to participate in this tender may submit their Expression of Interest along with the Tender Fee latest by **20/01/2025**

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JUHI INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Juhi Industries Private Limited
2. Date of Incorporation of Corporate Debtor	28th October, 1998
3. Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Jharkhand
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00324JH1998PTC008629
5. Address of the registered office and principal office (if any) of corporate debtor	Vik. Tripathi, P.O. Ghat Dumri, PS: Chandil, District: Serakella-Khansawan, Jamshedpur, Jharkhand, India - 834001.
6. Insolvency Commencement Date in respect of Corporate Debtor	06th January, 2025
7. Estimated date of closure of Insolvency Resolution Process	06th July, 2025
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Anish Agarwal IBBI/IPA-001/IP-P-01497/2018-2019/12256
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board	Space No. Vesta D - 1101 Godrej United , Whitefield Main Road , Hoodi Village Hobli, Mahadevpura, Near Phoenix Market city, Bengaluru, Karnataka - 560048 Email: ipso@insolvency.com
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	605A R.S. Tower, Circular Rd, Lalpur, Ranchi, Jharkhand - 834001. Email: juhiindustriesbo@gmail.com
11. Last date for submission of claims	20th January, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the **Juhi Industries Private Limited** on **06th January 2025**.

The creditors of **Juhi Industries Private Limited**, are hereby called upon to submit their claims with proof on or before **20th January, 2025** to the interim resolution professional at the address mentioned against **entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

CA Anish Agarwal
IBBI/IPA-001/IP-P-01497/2018-2019/12256
IRP-Juhi Industries Private Limited
08th January, 2025.
Ranchi

BARFLEX POLYFILMS LIMITED
CIN: U25209DL2005PLC132346

Our Company was originally incorporated on January 24, 2005 as a Private Limited Company as "Hitkari Polyfilms Private Limited" under the provisions of the Companies Act, 1956 with the Registrar of Companies, NCT of Delhi and Haryana. Subsequently, the name of our Company was changed from "Hitkari Polyfilms Private Limited" to "Barflex Polyfilms Private Limited" and a fresh Certificate of Incorporation consequent to change in name dated June 30, 2005, was issued by the Registrar of Companies, NCT of Delhi and Haryana. Pursuant to a Special Resolution of our Shareholders passed in the Extraordinary General Meeting held on December 26, 2023 our Company was converted from a private limited company to a public limited company and consequently the name of our Company was changed to "Barflex Polyfilms Limited", and a fresh Certificate of Incorporation dated February 22, 2024 was issued to our Company by the Registrar of Companies, NCT of Delhi and Haryana. The Corporate Identification Number of our Company is U25209DL2005PLC132346. For further details of incorporation and change in Registered Office of our Company, please refer to section titled "Our History and Certain Other Corporate Matters" beginning on page 128 of this Red Herring Prospectus.

Registered Office: A-33, Third Floor, FIEE Complex, Okhla Industrial Area, Phase-II, Near C Lal Chowk, New Delhi-110020;
Tel: + 91- 9810021106; **E-mail:** info@barflex.co.in; **Website:** www.barflex.co.in;
Contact Person: Ms. Deepshikha Mittal, Company Secretary and Compliance Officer

OUR PROMOTERS: MR. JAIWANT BERY AND MRS. NOMITA BERY

PUBLIC ISSUE OF UPTO 65,68,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF BARFLEX POLYFILMS LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ (-) PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ (-) LAKH ("THE ISSUE") COMPRISING OF A FRESH ISSUE OF UPTO 20,52,000 EQUITY SHARES AGGREGATING TO ₹ (-) LAKH (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UPTO 45,16,000 EQUITY SHARES BY THE PROMOTER SELLING SHAREHOLDERS ("OFFER FOR SALE") AGGREGATING TO ₹ (-) LAKH OF WHICH UPTO 3,34,000 EQUITY SHARES AGGREGATING TO ₹ (-) LAKH WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF UPTO 62,34,000 EQUITY SHARES AGGREGATING TO ₹ (-) LAKH (THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE (-) % AND (-) % RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "ISSUE PROCEDURE" BEGINNING ON PAGE 226 OF THE RED HERRING PROSPECTUS. A COPY OF THE RED HERRING PROSPECTUS HAS BEEN DELIVERED FOR REGISTRATION TO THE REGISTRAR OF COMPANIES, NCT OF DELHI & HARYANA ON JANUARY 1, 2025, AS REQUIRED UNDER SECTION 26 OF THE COMPANIES ACT, 2013.

THIS ISSUE IS BEING MADE THROUGH BOOK BUILDING PROCESS, IN TERMS OF CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018 (THE "SEBI (CDR) REGULATIONS"), AS AMENDED READ WITH RULE 19(2)(B) OF SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED.

PRICE BAND: ₹ 57/- TO ₹ 60/- PER EQUITY SHARE
THE FLOOR PRICE AND CAP PRICE ARE 5.7 TIMES AND 6.0 TIMES OF THE FACE VALUE OF THE EQUITY SHARES, RESPECTIVELY.
BIDS CAN BE MADE FOR A MINIMUM OF 2000 EQUITY SHARES AND IN MULTIPLES OF 2000 EQUITY SHARES THEREAFTER.

BID/ISSUE PROGRAM
ANCHOR INVESTOR BIDDING DATE⁽¹⁾: JANUARY 09, 2025
BID / ISSUE OPENS ON⁽²⁾: JANUARY 10, 2025
BID / ISSUE CLOSES ON: JANUARY 15, 2025

⁽¹⁾Our Company in consultation with the BRLM may consider participation by Anchor Investors. The Anchor Investor Bidding Date shall be one Working Day prior to the Bid/ Issue Opening Date in accordance with the SEBI (CDR) Regulations, 2018.
⁽²⁾UPI mandate end time and date shall be at 5.00 p.m. on the Bid/ Offer Closing Date.

NOTICE TO INVESTORS: CORRIGENDUM TO THE RHP, ABRIDGED PROSPECTUS, GENERAL INFORMATION DOCUMENT (GID), PRE-ISSUE & PRICE BAND ADVERTISEMENT (THE "CORRIGENDUM")
This Corrigendum should be read with the Red Herring Prospectus dated December 30, 2024, Abridged Prospectus, General Information Document (GID), Pre-Issue and Price Band Advertisement dated January 6, 2025 ("Documents"). Potential Bidders may note that the number of equity shares mentioned in the above mentioned documents should be read as under, wherever mentioned:

Particulars	Number of Equity Shares mentioned in the above "Documents"	Revised number of Equity Shares
Total Size	65,69,875	65,68,000
Fresh Issue Size	20,53,000	20,52,000
Size of Offer for Sale	45,16,875	45,16,000
Market Maker Portion	3,35,000	3,34,000

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
almondz the game changer Almondz Financial Services Limited Address: F-33/3, Okhla Industrial Area, Phase-II, New Delhi-110020 Tel No.: +91 11 435500700 Email: merchantbanker@almondz.com ; Website: www.almondzfinancial.com Contact Person: Sonali Rathni SEBI Registration No.: INM000012971 CIN: U74110DL2008PLC183702	Maashitla Maashitla Securities Private Limited Address: 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi - 110034, India Tel No.: 011-45121795 Email: ipo@maashitla.com ; Website: www.maashitla.com Contact Person: Mr. Mukul Agrawal SEBI Registration No.: INR000004370 CIN: U67100DL2010PTC208725	Ms. Deepshikha Mittal Address: A-33, Third Floor, FIEE Complex, Okhla Industrial Area, Phase-II, Near C Lal Chowk, New Delhi-110020 Tel.: +91 8851194331 E-mail: cs@barflex.co.in Website: www.barflex.co.in Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

The above mentioned changes are to be read in conjunction with the Red Herring Prospects dated December 30, 2024 ("RHP"), Pre-Issue Advertisement and Price Band Advertisement dated January 6, 2025 ("Pre-Issue Advertisement"), and accordingly, all references to this information in the RHP and Pre-Issue Advertisements stands amended pursuant to this corrigendum. The information in this corrigendum supplements the RHP and Pre-Issue Advertisements, and updates the information set out in the RHP and Pre-Issue Advertisements solely to the extent set out above. This corrigendum does not reflect all the changes that have occurred between the date of the RHP and the date hereof, and accordingly does not include all the changes and/or updates that will be included in the Prospectus. Please note that the information included in the RHP will be suitably updated, including to the extent stated in this corrigendum, as may be applicable, in the Prospectus, as and when filed with the ROC, SEBI, and the Stock Exchanges. All capitalised terms not specifically defined herein shall, unless the context otherwise requires, have the same meanings as ascribed to them in the RHP.

Place: NEW DELHI
Date: JANUARY 08, 2025

DISCLAIMER CLAUSE OF SME EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIA LIMITED (DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE", appearing on page 213 of the Red Herring Prospectus.

Disclaimer: Barflex Polyfilms Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the Red Herring Prospectus with Registrar of Companies, NCT of Delhi & Haryana on January 1, 2025, which is available on the website of Book Running Lead Manager to the issue at www.almondzfinancial.com website of company at www.barflex.co.in and websites of NSE i.e. www.nseindia.com, respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 23 of the Red Herring Prospectus. Potential investors should not rely on the Red Herring Prospectus for making any investment decision. The Equity Shares offered in the issue have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and any applicable U.S. state securities laws. There will be no public offering in the United States and the securities being offered in this announcement are not being offered or sold in the United States.

For Barflex Polyfilms Limited On Behalf of the Board of Directors
Sd/-
Jaiwant Bery
(Managing Director)